

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-518**  
(IB)-264(PB)/2023  
IA-3942/2023

**IN THE MATTER OF:**

Go Airlines (India) Limited

**....Applicant**

**SECTION**

U/s 10 of IBC, 2016

**Order delivered on 25.08.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Adv Sahil Monga in IA-3942/23  
For the CoC : Mr. Dheeraj Nair, Fatema Kachwalla, Angad Baxi,  
Vishrutyi Sahani  
For the RP : Pratiksha Mishra, Shreyas Edupuganti

**ORDER**

**IA-3942/2023:-**

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of IBBI is present and submitted that they tried to file their response in e-portal. However, Registry was not allowing them to file reply. It is noticed that vide order dated 31.07.2023, notice was issued to the Respondent/IBBI for filing their response and vide order dated 07.08.2023, time was granted to file the reply by the IBBI. In view of this, Registry is directed to accept the online reply filed by the IBBI if otherwise it is complete as per prescribed procedure. Ld. Counsel on behalf of the CoC is present and submitted that they have already filed their reply and their reply is reflected on the e-portal. List the matter on **22.09.2023**.

**Sd/-**

**(UMESH KUMAR SHUKLA)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**